

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
30-04-2024 AT 10:30 AM**

**Company Petition IB/69/2021
AND
IA (IBC) 901/2022 in Company Petition IB/69/2021
u/s. 9 of IBC, 2016**

IN THE MATTER OF:

Orissa Computer Academy

...Operational Creditor

AND

Healersark Esources Pvt Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Company Petition IB/69/2021

Learned Counsel Mr Srikanth Rathi, for Operational Creditor present through Video Conference.

Despite sufficient opportunity, arguments not advanced by the Operational Creditor. Oral submissions made and written submissions are also on record.

In this back drop, **for orders on 07.05.2024.**

IA (IBC) 901/2022

Orders in IA No 901/2022 is deferred as this Tribunal is of the opinion that the same can be disposed of along with the company petition.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)